

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2286**  
TO BE ANSWERED ON 15.12.2023

**PROGRAMMES FOR ORPHAN CHILDREN**

2286. SHRI MITESH RAMESHBHAI PATEL (BAKABHAI):  
SHRIMATI SHARDABEN ANILBHAI PATEL:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

- (a) whether there is any data on number of orphan children in the country;
- (b) if so, the number of orphan children, State-wise, during the last three years;
- (c) whether there are any specific programmes addressing the rights of orphan children and their wellbeing in the country, if so, the details thereof indicating the number of children covered under each programme, State-wise; and
- (d) whether there is any budget allocation for welfare of orphan children in the country, if so, the details thereof indicating the amount allocated and number of orphan children benefitted during the said period?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d) : The Ministry of Women and Child Development is administering the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act, 2015) (as amended in 2021) which is the primary legislation for ensuring safety, security, dignity and well-being of children in need of care and protection and those in conflict with law including orphans by catering to their basic needs through care, protection, development, treatment, rehabilitation and social re-integration.

As per section 2(42) of JJ Act, 2015, an orphan means a child who is without biological or adoptive parents or legal guardian or whose legal guardian is not willing to take or capable of taking care of the child.

Under the JJ Act 2015, the Child Welfare Committees (CWCs) have been empowered to take decisions with regard to the children in need of care and protection including orphaned, abandoned and surrendered. They are also mandated to monitor the function of the Child Care Institutions (CCIs). Similarly, the Juvenile Justice Boards (JJBs) are empowered to take decisions regarding the welfare of children in conflict with law. The Act defines standards of care and protection to secure the best interest of

children living in CCIs and aims to provide family environment through non-institutional care services which includes sponsorship, fostercare and aftercare.

State-wise total number of beneficiaries including Orphans in the Child Care Institutions (CCIs) supported under Mission Vatsalya Scheme during the last three years is at **Annexure-I**. State-wise total number of children including Orphans supported under Non-Institutional Care of Mission Vatsalya Scheme during the last three years is at **Annexure-II**.

The Ministry has notified the Juvenile Justice (Care and Protection of Children) Act, 2015 (as amended in 2021), which has come into effect from 01.09.2022. The Ministry has also notified the Juvenile Justice (Care and Protection of Children) Amendment Model Rules, 2022 on 01.09.2022 and Adoption Regulations, 2022 on 23.09.2022. Among others, the Juvenile Justice (Care and Protection of Children) Amendment Act, 2021 empowers the District Magistrate to function as the focal point for implementation of JJ Act, 2015 and decide the cases of adoption.

The Adoption Regulations, 2022 *inter-alia* include empowerment of the District Magistrates to issue adoption orders within 60 days, time lines at various stages like uploading of Legally Free for Adoption (LFA) within ten days, examination of special needs children within a period of fifteen days by the Chief Medical Officer and verification of adoption application documents by District Child Protection Unit (DCPU) within five days, child can now be adopted by the foster family after 2 years instead of earlier provision of 5 years. Further, the Ministry has issued advisory to all States/UTs to link the CCIs with Child Adoption Resource Information and Guidance System (CARINGS) portal. Further, as per Rule-44 of JJ Model Rules (as amended in 2022), every child who does not get a family either in in-country or in inter-country adoption and is placed under the hard to place category, shall be eligible to be placed in foster care, by the CWC on the recommendation of the District Child Protection Unit (DCPU) or the Specialised Adoption Agency.

The Ministry of Women and Child Development is implementing Mission Vatsalya Scheme (erstwhile Child Protection Services Scheme) through State and UT Governments for care, protection, rehabilitation and reintegration of children in difficult circumstances including orphans on predefined cost sharing basis between the Central and the State Governments. Such children have access to both institutional and non-institutional care as per Individual Care Plan (ICP) as mandated JJ Act, 2015 (as amended in 2021). CCIs provide/support for boarding & lodging, age-appropriate education, access to vocational training, recreation, health care, counselling etc. Mission Vatsalya Scheme fosters family based care through promotion of adoption and non-institutional care services.

The details of funds released to the States/UTs under Mission Vatsalya Scheme including funds allocated for the welfare of orphan children in the country during last three years i.e. 2020-21, 2021-22 and 2022-23, is at **Annexure- III**.

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**ANNEXURE-I**

**ANNEXURE REFERRED TO IN REPLY TO PART (A) TO (D) OF THE LOK SABHA UNSTARRED QUESTION NO.2286 FOR ANSWER ON 15.12.2023 BY SHRI MITESH RAMESHBHAI PATEL (BAKABHAI) AND SHRIMATI SHARDABEN ANILBHAI PATEL REGARDING PROGRAMMES FOR ORPHAN CHILDREN**

**STATE-WISE TOTAL NUMBER OF BENEFICIARIES IN THE CHILD CARE INSTITUTIONS INCLUDING ORPHANS SUPPORTED UNDER MISSION VATSALYA SCHEME DURING THE LAST THREE YEARS**

Sl. No.	State/UTs	2020-21	2021-22	2022-23
		Beneficiaries	Beneficiaries	Beneficiaries
1	Andhra Pradesh	3012	3069	1504
2	Arunachal Pradesh	195	147	206
3	Assam	1624	1378	1380
4	Bihar	1844	2372	2088
5	Chhattisgarh	2169	2167	1974
6	Goa	798	685	526
7	Gujarat	1946	1299	1651
8	Haryana	2017	1786	1239
9	Himachal Pradesh	1264	1147	805
10	Jammu and Kashmir	759	579	817
11	Jharkhand	1767	1537	1219
12	Karnataka	4303	3974	3182
13	Kerala	591	1380	697
14	Madhya Pradesh	2976	2982	2292
15	Maharashtra	3716	3468	3654
16	Manipur	1966	1980	2121
17	Meghalaya	975	915	972
18	Mizoram	1018	776	914
19	Nagaland	770	597	493
20	Orissa	7392	7077	4153
21	Punjab	681	685	607
22	Rajasthan	5130	3670	2560
23	Sikkim	519	534	526
24	Tamil Nadu	13819	13877	7785
25	Tripura	832	875	829
26	Uttar Pradesh	4965	4722	3238
27	Uttarakhand	511	457	700
28	West Bengal	5257	6494	6220
29	Telangana	1626	2822	1129
30	Andaman & Nicobar	360	301	308
31	Chandigarh	297	153	202
32	Dadra & Nagar Haveli and Daman & Diu	60	5	28
33	Ladakh	0	0	25
34	Lakshadweep	0	0	0
35	Delhi	1500	1835	1206
36	Puducherry	956	373	690
<b>Total</b>		<b>77615</b>	<b>76118</b>	<b>57940</b>

**ANNEXURE-II**

**ANNEXURE REFERRED TO IN REPLY TO PART (A) TO (D) OF THE LOK SABHA UNSTARRED QUESTION NO.2286 FOR ANSWER ON 15.12.2023 BY SHRI MITESH RAMESHBHAI PATEL (BAKABHAI) AND SHRIMATI SHARDABEN ANILBHAI PATEL REGARDING PROGRAMMES FOR ORPHAN CHILDREN**

**STATE-WISE TOTAL NUMBER OF CHILDREN INCLUDING ORPHANS SUPPORTED UNDER NON-INSTITUTIONAL CARE OF MISSION VATSALYA SCHEME DURING THE LAST THREE YEARS**

<b>Sl. No.</b>	<b>States/UTs</b>	<b>FY 2020-21</b>	<b>FY 2021-22</b>	<b>FY 2022-23</b>
1	Andaman & Nicobar Islands	52	52	0
2	Andhra Pradesh	144	144	9150
3	Arunachal Pradesh	317	318	840
4	Assam	434	434	858
5	Bihar	1646	1646	504
6	Chandigarh	67	67	199
7	Chhattisgarh	1250	1250	288
8	D & N.H and D & Diu	156	156	519
9	Delhi	521	521	980
10	Goa	13	13	27
11	Gujarat	1438	1438	506
12	Haryana	1042	1042	5155
13	Himachal Pradesh	563	563	1347
14	Jammu & Kashmir	980	979	1398
15	Jharkhand	1125	1125	3086
16	Karnataka	1375	1375	3875
17	Kerala	323	323	1133
18	Ladakh	0	0	29
19	Lakshadweep	0	0	0
20	Madhya Pradesh	2188	2188	2377
21	Maharashtra	1688	1688	9844
22	Manipur	730	729	1120
23	Meghalaya	489	490	1028
24	Mizoram	396	396	591
25	Nagaland	521	521	752
26	Odisha	1375	1375	1772
27	Puducherry	198	198	106
28	Punjab	263	263	612
29	Rajasthan	1438	1438	239
30	Sikkim	188	188	323
31	Tamil Nadu	1521	1521	2975
32	Telangana	1563	1563	6454
33	Tripura	364	365	305
34	Uttar Pradesh	3313	3313	1766
35	Uttarakhand	573	573	847
36	West Bengal	1083	1083	1670
<b>Total</b>		<b>29337</b>	<b>29338</b>	<b>62675</b>

**ANNEXURE-III**

**ANNEXURE REFERRED TO IN REPLY TO PART (A) TO (D) OF THE LOK SABHA UNSTARRED QUESTION NO.2286 FOR ANSWER ON 15.12.2023 BY SHRI MITESH RAMESHBHAI PATEL (BAKABHAI) AND SHRIMATI SHARDABEN ANILBHAI PATEL REGARDING PROGRAMMES FOR ORPHAN CHILDREN**

**STATE-WISE FUNDS RELEASED UNDER MISSION VATSALYA SCHEME FOR THE LAST THREE YEARS**

**(RS. IN LAKH)**

<b>Sl. No.</b>	<b>Name of the State</b>	<b>2020-21</b>	<b>2021-22</b>	<b>2022-23</b>
1	Andhra Pradesh	1827.84	476.46	3677.98
2	Arunachal Pradesh	293.55	487.92	2936.49
3	Assam	3159.17	864.69	3734.67
4	Bihar	2203.71	2203.21	3454.25
5	Chhattisgarh	2281.81	1870.35	765.05
6	Goa	129.9	3.43	5.77
7	Gujarat	2590.93	697.24	2329.53
8	Haryana	2391.14	931.24	2938.82
9	Himachal Pradesh	1457.39	1453.9	3091.73
10	Jammu & Kashmir	1490.55	1929.69	2822.85
11	Jharkhand	1425.26	1248.02	743.48
12	Karnataka	2897.87	4252.11	5856.93
13	Kerala	1135.84	607.45	1284.89
14	Madhya Pradesh	3531.26	3057.44	4690.78
15	Maharashtra	3433.13	5467.46	7132.66
16	Manipur	3468.9	3606.76	4826.75
17	Meghalaya	2014.36	1005.91	333.07
18	Mizoram	2243.71	1957.58	1503.31
19	Nagaland	2125.64	1842.69	2630.86
20	Orissa	3302.54	4019.15	3755.49
21	Punjab	558.41	172.57	1069.08
22	Rajasthan	3221.96	1542.75	6600.22
23	Sikkim	612.81	807.59	1047.25
24	Tamil Nadu	9636.91	7669.71	5102.93
25	Telangana	431.61	3850.65	2824.95
26	Tripura	1075.65	977.46	159.54
27	Uttar Pradesh	5235.63	4553.91	6604.67
28	Uttarakhand	712.37	507.9	365.91
29	West Bengal	4375.63	3970.45	2663.81
30	Andaman & Nicobar Island	282.97	7.5	374.79
31	Chandigarh	169.21	162.83	523.78
32	Dadra & Nagar Haveli Daman & Diu	55.96	142.98	389.9
33	Delhi	656.76	794.51	1506.95
34	Lakshadweep	0	5.05	0
35	Ladakh	153.18	126.17	142.44
36	Puducherry	393.97	271.5	584.46
<b>Total</b>		<b>70977.53</b>	<b>63546.23</b>	<b>88476.04</b>